

[Print](#)**Defective Case Register from 2026-08-05 to 2026-08-05**

Sl.NO.	Filing No	Advocate for Petitioner/Caveator	Date of objection	Defects as per S.R.
1	D-CRLMC/21991/2026	AYUSH PATTNAIK	2026-08-05	1. Date of order dated 07.02.2026 under Annexure-1 does not tally with Synopsis, Date chart and petition and I.A
2	D-RVWPET/19132/2026	DR. SUJATA DASH	2026-08-05	1. Petitioner no. 1 to 8 in RVWPET are not party in OJC. I.A. to be filed for leave prefer to RVWPET. 2. i) I.A. to be filed for leave prefer to RVWPET. I.A. to be filed for leave prefer to RVWPET. ii) S/O not mention in declaration of both the affidavit of I.A.s. iii) Inadvertently Mention 2 instead of @ at serial no. 8 name of the petitioner in Cause title. 4-AFFIDAVIT/VERIFICATION NOT PROPER.
3	D-CRLMC/21999/2026	SUDEEP KUMAR SARANGI	2026-08-05	1. Paragraph no. not correctly furnished in declaration.
4	D-CRLMP/21810/2026	PARTHA SARATHI NAYAK , A.G.A	2026-08-05	4-AFFIDAVIT/VERIFICATION NOT PROPER. 10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1. Paragraph no. not correctly furnished in declaration.
5	D-TRP(C)/35659/2026	TAPASWINI SINHA	2026-08-05	20-VERNACULAR CERTIFICATE NOT FURNISHED.
6	D-CRLMC/19679/2026	MANAS KUMAR CHAND	2026-08-05	31-As per standing order the details of victim/informant shall not be mentioned in the petition. Annexure-1 be kept in cover.
7	D-CRLMP/23330/2026	SANJAY KUMAR PATTANAIK	2026-08-05	7-VAKALATNAMA NOT PROPERLY STAMPED, EXECUTED, ACCEPTED. 10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 18-CERTIFIED COPY OF TRIAL/APPELLATE COURT ORDER NOT FILED
8	D-BLAPL/23105/2026	BIJAYA KUMAR RAGADA	2026-08-05	Paragraphs not properly mentioned in petition.
9	D-RVWPET/54866/2025	SASHIBHUSAN DAS	2026-08-05	8-CAUSE TITLE NOT IN ORDER. 1. Court Fee Payable Rs 1041.75/- . Rs-6/- paid. Rs-1035.75/- to be paid. 2. i) Court fee Rs-1035.75/- to be paid. ii) OP no.1 2 3 4 10 11 12 13 14 16 to 20 21 are not party in FA. iii) I.A. to be filed for leave prefer to RVWPET. iii) Put up for SR after removal of defects

10	D-CRLA/22775/2026	RAJESH KUMAR MAHAPATRA	2026-08-05	Put up SR After redacting the name of Informant/ Victim/ Address / school address From petition and Annex-1
11	D-BLAPL/23216/2026	HEMANTA KUMAR MOHANTA	2026-08-05	i)Date of order mentioned in index and Book mark under annexure -2 not correct.ii_ D- BLAPL no. not furnished on the sealed cover
12	D-BLAPL/23258/2026	BINOD BIHARI DAS	2026-08-05	i) As per Notification dtd. 05-12-2025 reference certificate not correctly furnished.
13	D-BLAPL/23267/2026	JAYADEBA BEHERA	2026-08-05	i) Name of the trial court mentioned in cause title not tally with annexure-2.
14	D-BLAPL/23107/2026	AMIT SUJAT BISWAL	2026-08-05	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
15	D-WP(C)/34309/2026	RAMESH CHANDRA SWAIN	2026-08-05	Page no.59 not neat
16	D-BLAPL/23272/2026	PRASHANTA KUMAR NAYAK	2026-08-05	i) Paragraph sl. no. 10 mentioned 2 times in petition.ii) Paragraph nos. not correct in affidavit
17	D-MSA/31345/2026	SOUMYA RANJAN PATI	2026-08-05	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1. Period of Delay 66 days.I.A for condonation of delay not Filed. 2. C.Fee Paid be corrected in the Memo of Appeal.
18	D-BLAPL/23570/2026	SUKANTA KUMAR NAYAK	2026-08-05	1. page nos. 9 to 12 partially legible. 2 . Name of the informant reflected in the FIR be kept in cover.
19	D-CRLREV/21775/2026	BISWARANJAN DALAI	2026-08-05	1.Petitioner no-10 not signed in V.Nama.
20	D-BLAPL/23236/2026	ARUN KUMAR ACHARYA	2026-08-05	i) BLAPL petition not page marked in the body of the petition.
21	D-ABLAPL/23040/2026	SURENDRA KUMAR BISWAL	2026-08-05	1.Mobile No. of Informant mentioned in para6(j) at pg.9 of Annexure-1 be redacted. 2.Non-redacted copy of Annexures be kept in closed envelop and should be write Annexure-1 (page- 8-11), Annexure-2 (page-12-15) in cover.
22	D-ABLAPL/23046/2026	RAJIB LOCHAN PATTNAIK	2026-08-05	Provision Of Law Not properly Furnished.
23	D-WA/20314/2026	DR. PURUSOTTAM CHULI	2026-08-05	1.Respondent no. 3 and 4 are not party in wp (c). I.A. no 2490/2026 filed for leave prefer to WA. i) Page mark not properly. ii) Double page mark. iii) Undertaking for translated copy of odia not filed. iv) Legible copy of Page no. 150-152 324 514 657 774 are to be filed.
24	D-CRLREV/23597/2026	ELINA ROUTRAY	2026-08-05	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED

				Date of rejection order not mentioned in Being aggrieved part.
25	D-ABLAPL/23279/2026	SANTOSH KUMAR DWIVEDY	2026-08-05	Name of the p.s in cause title not tally with FIR
26	D-BLAPL/23319/2026	SOUMYA KANTA TRIPATHY	2026-08-05	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED i) Date of rejection order mentioned in para-4 of the petition not tally with annexure-2. ii) As. per notification dtd. 05-12-2025 reference certificate not correctly furnished
27	D-CRLREV/22688/2026	JUGALA KISHORE PANDA	2026-08-05	1 .Being aggrieved and Good ground not mentioned in petition. 2 Rs 89 /- not paid in V. nama
28	D-BLAPL/23157/2026	AKSHAYA KUMAR SAHOO	2026-08-05	Case pending before the Lower Court mentioned in petition not tally with the Rejection order.
29	D-CRLMC/23419/2026	SWARAJ PATEL	2026-08-05	1. Certified copy of Annex-1 not filed
30	D-CRLMA/23455/2026	CHITTA RANJAN MISHRA	2026-08-05	18-CERTIFIED COPY OF TRIAL/APPELLATE COURT ORDER NOT FILED c. copy of order dated 14.5.2026 to be filed.
31	D-BLAPL/23173/2026	PRADIPTA BEURA	2026-08-05	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025, Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
32	D-BLAPL/23176/2026	DIBYA JYOTI SAHOO	2026-08-05	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025, Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Signature of Informant-cum-victim mentioned at page-14 of Redacted copy be redact. 4.Non-redacted copy attached with file be removed.
33	D-BLAPL/23130/2026	TARA PRASAD MOHAPATRA	2026-08-05	14-NOT PROPERLY INDEXED. Pagination after page-10 not correct.
34	D-ABLAPL/23203/2026	PRABHAS CHANDRA PANDA	2026-08-05	1. Page no.8 not legible.

35	D-BLAPL/23310/2026	JYOTIRMAYA SAHOO	2026-08-05	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED
36	D-BLAPL/22957/2026	SANJAY KUMAR PATTANAIK	2026-08-05	1 .Name court does not tally in Cause title in connection with Annex-1
37	D-BLAPL/23102/2026	ARUN KUMAR BEHERA	2026-08-05	1.Name of Informant mentioned in page-12(2 times) be redacted. 2.Non- redacted copy of Annexure-1,2 be kept in closed envelop.
38	D-BLAPL/23305/2026	AMULYA RATNA PANDA	2026-08-05	Honble Court not tally with cause title and Rejection order.
39	D-CRLA/23112/2026	SURYAKANTA DWIBEDI	2026-08-05	NAME OF THE VICTIM TO BE REDACTED FROM ANNEX-1 AND KEPT SEALED COVER.
40	D-CRLA/22681/2026	LAXMAN PRADHAN	2026-08-05	BLAPL number not mentioned in page 2.
41	D-BLAPL/23251/2026	AMITAV TRIPATHY	2026-08-05	. As per rejection order under Annexure-3, name of the Lower court does not tally with cause title
42	D-ABLAPL/23044/2026	BHABANI SANKAR DAS	2026-08-05	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Occupation of deponent not mentioned in Affidavit.
43	D-ABLAPL/23480/2026	SOUBHAGYA KUMAR DASH	2026-08-05	1. Reference certificate not properly furnished
44	D-ABLAPL/23485/2026	AJAY KUMAR NANDY	2026-08-05	1. Reference certificate not properly furnished
45	D-ABLAPL/23484/2026	PARTHA SARATHI DAS	2026-08-05	1. Name of the victim / informant need not be disclosed in connection with Annex-1 and kept in closed cover.
46	D-WP(C)/35750/2026	SHIBANI SHANKAR PRADHAN	2026-08-05	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED
47	D-ABLAPL/23490/2026	MRUTYUNJAY MOHANTY	2026-08-05	1. Reference certificate not properly furnished
48	D-WP(C)/35179/2026	SANKET KANUNGO	2026-08-05	Fathers name not mentioned in the cause title
49	D-WP(C)/35177/2026	SANKET KANUNGO	2026-08-05	Fathers name not mentioned in the cause title
50	D-WA/35509/2026	SIDHESWAR MALLIK	2026-08-05	Status of the parties not furnished
51	D-WP(C)/35184/2026	SANKET KANUNGO	2026-08-05	Name of the Fathers not mentioned in the cause title.
52	D-BLAPL/22847/2026	SANJAY KUMAR CHAINI	2026-08-05	i) As per Notification dtd 05-12-2025 reference certificate not correctly furnished.ii) Annexures -1 to10 not chronologically furnished in the body of the petition.iii) Paragraph sl. nos . furnished in

				affidavit 1 and 2 not correct.iv) Page nos.18 24 25 26 27 not legible.v) H.C.B.A.M.W,S, of Rs. 50/- not paid.For further S.R. after removal of defect
53	D-WP(C)/35171/2026	ANIL KUMAR DAS	2026-08-05	Date of Retirement notice not tally with Index.
54	D-CONTC/34350/2026	SONITA BISWAL	2026-08-05	i) Date of wp(c) order not mentioned in prayer of the petition
55	D-CONTC/34174/2026	HARIPAD MOHANTY	2026-08-05	i) Reference certificate not furnished.ii) Annexure-1 not marked in page -8
56	D-WP(C)/35419/2026	SUBHAM AGRAWAL	2026-08-05	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1. Address of Pet. and Op No.2 to 4 incomplete in CT.
57	D-WP(C)/35178/2026	SANKET KANUNGO	2026-08-05	Father name not mentioned in the cause title.
58	D-WP(C)/35792/2026	NIRANJAN NAYAK	2026-08-05	1. Occupation of Deponent left blank. 2. Date of order of Ann.8 in Index and para 10 not correct.
59	D-WP(C)/35669/2026	SANJIB MOHANTY	2026-08-05	1. Ann.1 not attested
60	D-WA/33532/2026	SUBHADUTTA ROUTRAY	2026-08-05	1. Period of Delay 6 days delay.
61	D-CONTC/34163/2026	SONITA BISWAL	2026-08-05	i) For further S.R after filing of copy of order of CONTC petition no. 6158/2025
62	D-BLAPL/23322/2026	SOUMYA KANTA TRIPATHY	2026-08-05	i) Page mark not properly furnished in index. ii) As per Notification dtd.05-12-2026 reference certificate not correctly furnished.
63	D-BLAPL/23456/2026	PANCHANAN PANIGRAHI	2026-08-05	1.para.3 of petition , not tally with index of annex.3 and annex.4 not mentioned in the petition.2. prayer not properly furnished
64	D-ABLAPL/23582/2026	PRASANTA KUMAR BARIK	2026-08-05	20-VERNACULAR CERTIFICATE NOT FURNISHED. 1. Name of father of Deponent in Sl.2 of Affidavit not correct.
65	D-CONTC/27612/2026	ADV.	2026-08-05	1. Period of Delay 853 days . I.A. in condonation of delay not filed
66	D-CONTC/35614/2026	ADV.	2026-08-05	9-PROVISION OF LAW NOT FURNISHED ON TOP OF CAUSE TITLE. 10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
67	D-CRLMC/22460/2026	HRUDANANDA MOHAPATRA	2026-08-05	1. Date of order dated 17.02.2026 under Annexure-4 does not tally with Index and para-7 of the petition.2.As per impugned order under Annexure-4,the name of the Lower court does not tally with Synopsis and Petition.
68	D-CRLMC/22832/2026	ASHISH KUMAR MEHER	2026-08-05	1. Cause title of the impugned order date.08.09.2025 vide-Annexure-1 to be filed.
69	D-ABLAPL/23521/2026	TARA PRASAD MOHAPATRA	2026-08-05	1.In complete affidavit filed and page no.6 not available , as per index

70	D- CONTC/29254/2026	ADV	2026-08-05	i) Affidavit not in proper format.ii) This contc. is prematured
71	D- CONTC/29262/2026	ADV	2026-08-05	Put up for SR after filing of copy of order in wp (c).
72	D- ABLAPL/23520/2026	TARA PRASAD MOHAPATRA	2026-08-05	As per cause title address not properly furnished in v.nama
73	D- ABLAPL/23548/2026	KULDEEP MOHANTY	2026-08-05	1.As per High Court Notification No.1316/R dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025 in every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme Court, and if made, shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
74	D- CONTC/29257/2026	ADV	2026-08-05	Order copy of WP(c) be furnished. Resubmit for SR thereafter
75	D-WP(C)/35748/2026	SHIBANI SHANKAR PRADHAN	2026-08-05	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 20-VERNACULAR CERTIFICATE NOT FURNISHED.
76	D- ABLAPL/23159/2026	SUNIL KUMAR PANDA	2026-08-05	Provision Of Law Not properly Furnished.
77	D- CONTC/29504/2026	ADV.	2026-08-05	1. Period of Delay 288 days.I.A. in condonation of delay not filed
78	D- CRLMC/22822/2026	ASHISH KUMAR MEHER	2026-08-05	1. Cause title of impugned order dated.08.09.2025 vide Annexure-1 to be filed
79	D- ABLAPL/23085/2026	GOUTAM CHARAN ROUT	2026-08-05	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.Name anfd details of Informant-cum-victim mentioned in Synopsis and para-2 of the petition be redacted. 2.Name and details of Informant-cum-victim mentioned in para-6(a) to (j) at pg. 7-8, para-12 at pg. 9 AND pg. 11-12 of Annexure-1 be redacted. 3.Redacted copy of the same be filed. 4.Non-redacted copy of FIR be kept in closed envelop. 5.Reference Certificate not properly furnished. 6.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished

80	D-WP(C)/22137/2026	JAGAMOHAN PATTANAIK	2026-08-05	6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED. 1. Synopsis and Date Chart not page marked in Index.
81	D-CONTC/32328/2026	SWOYAM PRABHU JENA	2026-08-05	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1. Period of Delay 253 days . I.A. in condonation of delay not filed. 2) Occupation of the deponent AND paragraph sl. no. not correctly furnished in affidavit
82	D-CRLMC/22557/2026	ASHOK DAS	2026-08-05	1. C.Copy of F.I.R. to be filed
83	D-ABLAPL/23047/2026	HEMANTA KUMAR ROUT	2026-08-05	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.Name of the Informant mentioned in para-2 of the petition be redacted. 2.Name and details of Informant/victim mentioned in para-6(a) to (j) at pg. 8, para-12 at pg. 8,10 AND pg. 9 of Annexure-1 be redacted. 2.Redacted copy of the same be filed. 3.Non- redacted copy of FIR be kept in closed envelop. 4.Reference Certificate not properly furnished. 5.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
84	D-RVWPET/32268/2026	SANTOSH KUMAR SWAIN	2026-08-05	i) District not mention in cause title of op 1. Put up for SR after disposal of I.A. no. 312/2026.
85	D-ABLAPL/23172/2026	RAJENDRA KUMAR SAHU	2026-08-05	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.3.page no.10 not legible
86	D-ABLAPL/22972/2026	SUKANTA KUMAR NAYAK	2026-08-05	put up SR after filing the visible copy of page 15 and 16
87	D-ABLAPL/23503/2026	GOURAV DASH	2026-08-05	1. Reference certificate not properly furnished.

88	D- ABLAPL/23151/2026	RUPESH KUMAR MOHANTY	2026-08-05	4-AFFIDAVIT/VERIFICATION NOT PROPER. 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Name of father of petitioner No.8 and 9 not mentioned in C.title.
89	D- CRLMC/23237/2026	JOGESH CHANDRA JENA	2026-08-05	1. Original copy of Annex-1 not filed. 2.Prayer of the petition not attested by the Advocate for the petitioner.
90	D- ABLAPL/23505/2026	ASHOK KUMAR PATTANAIAK (A)	2026-08-05	1. Page no.6 Annex-1 not exhibited.
91	D- ABLAPL/23161/2026	SATYAJEET ROUT	2026-08-05	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.3.page no.10 not legible
92	D- ABLAPL/22976/2026	BIBHUTI KESHARI BISWAL	2026-08-05	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED Nomenclature not correctly mentioned in affidavit.
93	D- ABLAPL/23097/2026	JYOTIRMAYA SAHOO	2026-08-05	Page No. 10-11 not legible.
94	D- ABLAPL/23527/2026	GURUPRASAD BEHERA	2026-08-05	1. Paragraph declaration not correct. 2. Ann. 6 and 7 not marked. 3.As per High Court Notification No.1316/R dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025 in every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme Court, and if made, shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
95	D- ABLAPL/23053/2026	SANJIT MISHRA	2026-08-05	14-NOT PROPERLY INDEXED. 1.Annexures not properly paginated.
96	D- CRLMC/22814/2026	HARAPRASAD PANDA	2026-08-05	1. Paragraph no. not correctly furnished in the petition.2. Date of impugned order under Annexure-1 does not tally with prayer of the

				petition.3. C.Copy of order dated 16.09.2025 vide Annexure-1 to be filed.4. Date of Agreement under Annexur-3 does not tally with Index and para-4 of the petition.
97	D-CMAPL/35939/2026	SATYANARAYAN MOHAPATRA	2026-08-05	i) Synopsis and date chart not mention in Index. ii) District of op no.2 not mention in cause title.
98	D-ABLAPL/23502/2026	PRAJIT KUMAR PRADHAN	2026-08-05	1. Reference certificate not properly furnished. 2. Sl. no.2 not correctly furnished in Affidavit.
99	D-RSA/33801/2026	JYOTI RANJAN DEO	2026-08-05	1. Period of Delay 1649 days.I.A for condonation of delay not Filed. C.Fee Payable be corrected.
100	D-ABLAPL/23506/2026	SUSHANTA KUMAR SAMANTARAY	2026-08-05	1. Reference certificate not properly furnished
101	D-CMAPL/35867/2026	BINOD KUMAR HATI	2026-08-05	Put up for SR after filing of c. copy of impugned order.
102	D-ABLAPL/23153/2026	SHYAM SUNDAR CHHUALSINGH	2026-08-05	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
103	D-ABLAPL/23064/2026	TANMAY MISHRA	2026-08-05	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
104	D-ABLAPL/23542/2026	KUMAR KASHYAP	2026-08-05	1. Pages containing written FIR in Ann.1 not chronologically filed. Some contents of page 20 to 22 not visible. 2. As per High Court Notification No.1316/R dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025 in every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme Court, and if made, shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
105	D-CRLMC/22467/2026	UMESH CHANDRA DORA	2026-08-05	1. Mobile number of the Informant/Victim to be redacted in page no.11.
106	D-ABLAPL/23559/2026	SUBHASIS MOHAPATRA	2026-08-05	1. Title of Pet. in CT not tally with signature. 2. As per High Court Notification No.1316/R dated

				5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025 in every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme Court, and if made, shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
107	D-CRLMC/22404/2026	GOKULANANDA SAHU	2026-08-05	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 1. Page nos.9 and 10 not neat and legible.
108	D-BLAPL/23065/2026	JAGABANDHU SAHU	2026-08-05	Pagination of Annexures not correct.
109	D-CRLMC/22399/2026	SANGRAM DALUA	2026-08-05	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1. Paragraph no. not correctly furnished in both declaration.2.No.of T.R.case under Annexure-3 does not tally with Prayer of the petition.
110	D-CRLMC/22309/2026	RAMANI KANTA PATTANAIK	2026-08-05	1. C.Copy of impugned order vide Annexure-1 to be filed
111	D-ABLAPL/23312/2026	SUBODH KUMAR MOHANTY	2026-08-05	i) Page no. 10 not properly scanning.
112	D-CRLMC/22207/2026	BHABANI SANKAR DAS	2026-08-05	4-AFFIDAVIT/VERIFICATION NOT PROPER. 19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1. C.Copy of F.I.R.and Cognizance order dated 19.02.2025 to be filed.2. Paragraph no.not correctly furnished in declaration of I.A.
113	D-ABLAPL/23324/2026	PRAHALLAD SAHU	2026-08-05	i) Page mark not furnished in index.ii) As per Notification dtd 05-12-2025 reference certificate not properly furnished.iii) H.C.B.A. M.W.S. of rs. 50/- not paid.
114	D-CRLMC/22470/2026	GURUPRASAD BEHERA	2026-08-05	1. As per impugned order under Annexure-6, the name of the Lower court does not tally with cause title.
115	D-BLAPL/23135/2026	TAPAN KUMAR MOHANTY	2026-08-05	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
116	D-BLAPL/23318/2026	PRAHALLAD SAHU	2026-08-05	i) AS per Notification dtd 05-12 -2025 reference certificate not correctly furnished.

117	D-BLAPL/23320/2026	BIKRAM KUMAR BEHERA	2026-08-05	i) Paragraph sl. no. not correct in affidavit.ii) As per Notification dtd. 05-12-2025 reference certificate not correctly furnished
118	D-BLAPL/23238/2026	JUGALA KISHORE PANDA	2026-08-05	i) date of rejection order not correct in date chart and paragraph no. 6 of the petition
119	D-CRLMC/21789/2026	MANAS KUMAR CHAND	2026-08-05	1. Copy of Annexure-1 disclosing the name of Informant/Victim be kept in cover.
120	D-ABLAPL/23071/2026	PANCHANAN PANIGRAHI	2026-08-05	14-NOT PROPERLY INDEXED. Annexure-1 not properly furnished.
121	D-BLAPL/23529/2026	KULDEEP MOHANTY	2026-08-05	NAME OF THE INFORMANT WITH ADDRESS REFLECTED IN THE FIR BE KEPT IN COVER.
122	D-CRLMC/23163/2026	SOUBHAGYA SUNDAR DAS	2026-08-05	C.copy of annexure-1 not filed.
123	D-BLAPL/23424/2026	BIJAY KUMAR BEHERA	2026-08-05	6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED.
124	D-ABLAPL/23081/2026	BISWAJIT PASAYAT	2026-08-05	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Name and details of Informant-cum-victim mentioned in para-6(a) to (j) at pg. 10, para-12 at pg. 10 and 13 AND pg. 11-12 of Annexure-1 be redacted. 4.Redacted copy of the same be filed. 5.Non-redacted copy of FIR be kept in closed.
125	D-CRLLP/14798/2026	PARTHA SARATHI NAYAK, A.G.A.	2026-08-05	Name of informant/ Victim / Relatives/ address/school/college to redacted from petition and annex-1 kept sealed cover thereafter put up S.R
126	D-CRLLP/15290/2026	SARTHAK NAYAK	2026-08-05	Period of Delay 06 days, Limitation petition not filed. Page -19 incomplete affidavit.
127	D-WP(C)/34329/2026	SIDHARTH SHANKAR PADHY	2026-08-05	Page nos. 67 68 not available. page no. 70 80 and 120 to 123 not neat
128	D-LAA/35207/2026	GOPAL KRISHNA NAYAK (C.G.C.)	2026-08-05	18-CERTIFIED COPY OF TRIAL/APPELLATE COURT ORDER NOT FILED Put up for further S.R after filing the C.Copy for computing the period of limitation.
129	D-ABLAPL/23510/2026	ANIRUDHA DAS	2026-08-05	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. Rs.50/- not paid.
130	D-CRLMC/21996/2026	ANAND JENA	2026-08-05	1. C.T.(S) case No.under Annexure-1 not furnished in the cause title.